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O.A. No. 376 of 2011

Ajaya Kumar Patnaik & Ors. .... Applicants  
Vs  
Union of India & Ors. .... Respondents

Order dated: 13.06.2011

CORAM:

Hon'ble Shri A. K. Patnaik, Member(Judl.)

On being mentioned, this matter is taken up today.

2. Heard Mr. S.K.Ojha, Ld. Counsel for the applicants and Mr. S. Bank, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

3. As per Annexure-A/1 to the present O.A., this Tribunal vide its order dated 12.05.2000 passed in O.A.Nos. 81 and 82 of 1998 directed the Superintending Archaeologist, Archaeological Survey of India, Bhubaneswar Circle (Respondent No.4 in the present O.A.) to consider the grant of temporary status to the applicants strictly in terms of the scheme at Annexure-A/2 of the O.A. 81 and 82 of 1998 and, consequently, allowed the O.A.

4. Against the said order dated 12.05.2000 passed in O.A. Nos. 81 and 82 of 1998, the Respondent Department

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filed O.J.C.Nos. 9786, 10664, 11073 of 2000 and 6732 of 2004 before the Hon'ble High Court of Orissa, which was dismissed vide a common order dated 20.02.2009. In the meantime, it appears from Annexure-A/7 series that a list of Defence Ex-Servicemen have been recommended for appointment purely on contractual basis initially for a period of one year on a consolidated remuneration of Rs. 10,000/- only per month irrespective of the fact that the applicants' representation dated 17.08.2009 under Annexure-A/3 is still under consideration of the authorities.

5. Without entering into the merit of the case and as agreed upon by the Ld. Counsel for the parties, I hereby dispose of this O.A. by directing the Respondent No.4 to consider the said representation of the applicants made on 17.08.2009, if not yet disposed of, before acting upon the letter received from the Deputy Director (Accounts), Archaeological Survey of India, New Delhi dated 27.05.2011 and within a period of 30 days from the date of communication of this order.

6. With the above observation and direction, the O.A. stands disposed of at the stage of admission itself. No costs. M.A. No. 503/11 is accordingly allowed.

Order

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7. Send copies of this order, along with O.A., to Respondent No.4 and free copies of this order be made over to the Ld. Counsel for the parties.

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MEMBER (Judl.)

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